



Hidayatullah National Law University

IN ASSOCIATION WITH

Chhattisgarh Human Rights Commission

ONLINE WORKSHOP ON

"COMBATING HUMAN TRAFFICKING -

ROLE OF HUMAN RIGHTS INSTITUTIONS"

10th December, 2021

About HNLU

Hidayatullah National Law University (HNLU) is one of the most sought after National Law Schools in India. It is situated in the lush green surroundings of the well-planned city of Nava Raipur-Atal Nagar. Established in 2003, the University, in its decade and a half service, has carved out a niche in legal education as a frontline law school in the country and is a preferred destination of students from all over India. The University, named after the illustrious jurist-statesman of India, Late Hon'ble Justice Mr. M. Hidayatullah, has the state of the art facilities of academic and living spaces for students, faculty and staff.

HNLU is the sixth in the series of National Law Schools across India and included in the list of the Universities maintained by the University Grants Commission under Section 2(f) of the UGC Act, 1956 and has been declared fit to receive Central assistance in terms of the rules framed under Section 12 (B) of the UGC Act, 1956. The Bar Council of India recognises the University under section 7 of the Advocates Act 1961.

HNLU ranked 5th in India Today Ranking 2021 and 51-100 on crisis management during COVID by the World's Universities with Real Impact (WURI) Ranking 2021 and 201-300 among the innovative and emerging Universities by WURI is set to scale new benchmarks in the years to come.

Hon'ble Mr. Justice Arup Kumar Goswami, Hon'ble Chief Justice, High Court of Chhattisgarh, is the Chancellor of the University.

Prof. (Dr.) V. C. Vivekanandan, former MHRD Chair Professor of IP Law at NALSAR University and also the former Dean of the Rajiv Gandhi School of Law, IIT Kharagpur and the founding Dean of School of Law, Bennett University is the Vice-Chancellor of the University.

Prof. (Dr.) Uday Shankar is the Registrar of the University and earlier was a founding faculty of HNLU.

About CGHRC

The Chhattisgarh Human Rights Commission was established in the year 2001. The Commission is an autonomous high-power body that derives its authority from the Protection of Human Rights Act, 1993, and deals with human rights violations within Chhattisgarh. The Commission works to uphold human rights and values in the state of Chhattisgarh. It is bestowed with varied powers like inquiring about human rights violations, reviewing the needs for prevention of activities inhibiting human rights, spreading literacy through programmes and research projects, etc. The Commission has been working incessantly under the able guidance and support of the organisational setup.

Mr. Giridhari Nayak is the Acting Chairperson of the Commission.

About the Workshop

Human Trafficking is a socio-legal problem that poses challenges to human rights and is one of the worst forms of human exploitation. It is considered a worldwide crisis, with around 40 million human traffickings recorded at the international level to date, and the number is increasing at an alarming speed. India, the second-largest populated country, bears the brunt of human trafficking and urgently needs to halt such a heinous crime and design a proper redressal framework.

An effective Human Rights mechanism in theory and practice can effectively address and reverse such violations in the country. The emerging world order needs to be anchored on a practical discourse of human rights that values dignified life as a nonnegotiable right. The declarations and covenants relating to human rights emphasised the requirement of the highest standards of a dignified existence. Article 8 of the International Covenant on the Civil and Political Rights, Articles 11, 12 of the International Covenant on the Economic, Social and Cultural Rights, Articles 4, 5 of the Universal Declaration of Human Rights etc., are focused on the attainment of the same. At the national level, the Indian Constitution is the custodian of the human rights at the personal as well as the societal front. Article 23 of Part III of the Indian Constitution prohibits the trafficking of human beings. Despite the international and constitutional protections available, human trafficking remains a challenge.

This workshop aims to analyse and suggest effective remedies against human trafficking which negates the foundation of human rights. This workshop aims at disseminating and prescribing practical steps of curbing such heinous practices by inviting the expressions of enthusiasts of human rights advocacy.

The compelling themes of this workshop are:

- Combating Child Trafficking Constitutional Mandate and Judicial Approaches
- Beyond Conventional Definition of Human Trafficking
- Means of Tackling the Trafficking of Children and Women
- Significance of Collaboration and Covergence in Combating Human Trafficking

Who Can Participate:

Professionals, Academicians, Students, Advocates, Research Scholars and Activists.

Important Dates:

Registration Deadline:	8 th December, 2021 by 5.00 PM
Confirmation of Registration	9 th December, 2021
Workshop Date	10 th December, 2021

Registration Fees

- For Professionals and Faculty : Rs. 300 (INR)
- For Students and Research Scholars, Advocates, and Activists: Rs. 200 (INR)

Note - No registration Fee for HNLU Faculty Members and Students

PAYMENT DETAILS	
Account Holder's Name:	Registrar, Hidayatullah National Law University, Raipur
Bank Name	IDBI Bank
Branch Name.	HNLU Campus Branch, Uparwara, Nava Raipur
Account No	118810200000806
Account Type	Current A/C
IFSC Code	IBKL0001188
MICR Code	492259503

Registration Link



https://forms.gle/TkgdNgjHE3Nz4uC97

Program Schedule

Timing	10.12.21 (Friday)
10.30 AM to	Inaugural Function
12.00 PM	 Welcome Address by Prof. (Dr.) Uday Shankar, Registrar, HNLU About Workshop- Mr. Abhinav Shukla, Assistant Professor
	Address by- Prof. (Dr) V.C. Vivekanandan, Hon'ble Vice Chancellor, HNLU
	Address by Guest of Honour- Dr. Pawan Shrivastava (IPS), Director, CAPT, Ministry
	of Home Affairs, Govt. of India, Madhya Pradesh
	Address by Chief Guest & Keynote Speaker:
	• Prof. (Dr.) Asha Shukla, Hon'ble Vice-Chancellor, Dr. B.R. Ambedkar University of
	Social Sciences, Mhow, Madhya Pradesh
	Vote of Thanks by Dr. Pankaj Umbarkar, Associate Professor, HNLU
12.00 PM to	Technical Session-1
1.30 PM	 Topic: Combating Child Trafficking – Constitutional Mandate and Judicial Approaches
	Resource Person: Dr. Vijay Pratap Tiwari, Professor of Law , MNLU Nagpur
	Topic: Means of Tackling the Trafficking of Children and Women
	Resource Person: Mr. Vikram Shrivastava, Advocate and Founder, Independent Thought Noida, Uttar Pradesh, India
Lunch (1:30PM - 2:30PM)	
2.30 PM to	<u>Technical Session -2</u>
4.00 PM	Topic:Beyond Conventional Definition of Human Trafficking
	Resource Person: Shri. Veerendra Mishra, IPS, Govt. of India, New Delhi
	• Topic: Significance of Collaboration and Covergence in Combating Human Trafficking
	Resource Person: Mr. Satya Prakash,Chief Operating Officer, FXB India Suraksha, New Delhi
4:00 PM to	Valedictory Function
5:00 PM	Address by Prof. (Dr) V.C. Vivekanandan, Hon'ble Vice-Chancellor, HNLU
	Report of Workshop- Mr. Mayank Shrivastava, Assistant Professor
	Address by Mr. Neelam Chnad Sankhla, Member, Chhattisgarh Human Rights
	Commission
	• Address by Chief Guest – Hon'ble Justice T. P. Sharma, Pramukh Lokayukta, State of Chhattisgarh
	Concluding Remarks: Prof. (Dr) Uday Shankar, Registrar, HNLU.
	• Vote of Thanks: Dr. Pankaj Umbarkar, Associate Professor, HNLU

Note: -

- Kindly mention "Combating Human Trafficking Role Of Human Rights Institutions" as the purpose of the transaction during payment of the fee.
- The participants are required to attach the screenshot of successful payment in the registration form.
- Selected participants shall be notified through email on the ID provided by them in the registration form.
- The workshop shall be conducted through the Cisco WebEx platform. There will be a separate link for each technical session. The link will be shared through the registered email ID of the participants.
- E-certificate of participation will be provided upon successful attending the workshop. Participants are requested to register by making the payment and filling up the Google form before the timeline.

WORKSHOP DIRECTOR

Prof.(Dr.) Yogendra Kumar Srivastava

Professor and Dean-Outreach Programmes

WORKSHOP SECRETARIAT

Dr.Pankaj Umbarkar, Associate Professor of Law, HNLU Mr. Abhinav Shukla, Assistant Professor of Law, HNLU Miss. Apurva Sharma, Assistant Professor of Law, HNLU Mr. Mayank Shrivastava, Assistant Professor of Law, HNLU

STUDENTS ORGANISING COMMITTEE

- Nikhil Punshi Semester VII Saurabh Singh – Semester VII Sanjoli Verma – Semester VII
- Divyansh Tiwari Semester VII
 - Varshun Bhan Semester V

CONTACT DETAILS

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